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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 88/2024 (WZ)

IN THE MATTER OF: -

SIDDHARTH AMBAJI PATIL & ANR.

APPLICANT(S)

VERSUS

PEN MUNICIPAL COUNCIL & ORS.

RESPONDENT(S)

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1.	Short Submission on Behalf of Central Pollution Control Board (CPCB)- Nodal Agency of Committee in the matter vide order dated 27/06/2025	



(Pratik D. Bharne)

Regional Director

Place: Pune

Date: 31/10/2025

प्रतिक भारणे / Pratik Bharne
क्षेत्रीय निदेशक / Regional Director
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env't. Forest & Climate Change, Govt. Of India
सर्वे नं. ११०, हीराबाई धनकुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

SHORT SUBMISSION BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN COMPLIANCE TO THE ORDER DATED 27/06/2025 IN THE MATTER OF OA. NO. 88 OF 2024 (WZ), TITLED SIDDHARTH AMBAJI PATIL & ANR. VS PEN MUNICIPAL COUNCIL & ORS.

Grievance in the Original Application. No. 88 of 2024 (WZ), titled Siddharth Ambaji Patil & Anr. Vs Pen Municipal Council & Ors. as per the earlier Hon'ble NGT order dated 30/04/2024 are about the Applicants allegations that Pen Municipal Council (PMC) (Respondent No.1) was indiscriminately dumping Solid, Plastic, and C&D Waste from its processing facility onto their adjoining agricultural lands, causing environmental damage and also sought compensation.

In compliance to the aforesaid order, the joint committee comprising of Maharashtra Pollution Control Board (MPCB), the District Collector-Raigad, and Central Pollution Control Board (CPCB), carried-out inspection cum monitoring of the solid waste processing facility and the alleged agricultural lands of the Applicants. The joint committee also involved Govt. Agricultural Department, Govt. of Maharashtra for soil sampling & analysis and Maharashtra Remote Sensing Applications Centre (MRSAC), Govt. of Maharashtra to study the time-series analysis of satellite images to assess the alleged dumping of solid waste on the agricultural lands, which confirmed gradual dumping of solid waste on agricultural lands and further revealed that the agricultural lands are observed to be barren lands without any standing crop.

The committee found violations by the Pen Municipal Council (PMC), including dumping of unprocessed waste, untreated leachate discharge, and failure to address legacy waste. Based on CPCB Guidelines (Report of the CPCB In-House Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund), environmental compensation was calculated as ₹4,08,34,737.6/- for improper waste management, with an additional amount of ₹54,00,000/- for not initiating legacy waste remediation in compliance of earlier Hon'ble NGT orders. The report dated 07/11/2024, along with a time-bound action plan, was submitted to the Hon'ble NGT through the earlier nodal agency in the matter i.e. MPCB.

Thereafter, the Hon'ble NGT vide its order dated 27/06/2025 directed that now onwards the joint committee would be headed by CPCB and further directed to submit report on the objections raised by the Applicants i.e. to assess direct and indirect damages for estimating the environmental damage cost (EDC). Further, the Hon'ble NGT directed that the site inspection shall be conducted only when the rainy season is over, in order to identify the contamination of the soil in the alleged areas belonging to the Applicants.

The joint committee convened its meeting through video conference on 15/10/2025 and discussed about the operative directions of the Hon'ble NGT and way forward for compliance of the said order i.e. to carry-out a preliminary survey for collection & analysis of soil samples and groundwater to assess the direct and indirect damages for estimating the EDC if any, besides examination of rainfall data of India Meteorological Department (IMD).

Representative from Agriculture Dept., Govt. of Maharashtra, Raigad-Alibag expressed that soil samples should be collected for analysis only after the post-monsoon season preferably during 3rd week of November, 2025 onwards, as the predominant surface moisture present in the soil shall act as a limiting factor in order to get the representative soil samples. Similarly, groundwater samples also to be collected parallelly during soil sampling, subject to preliminary site visit under consideration. Copy of the minutes of the meeting of the joint committee is given at **Annexure-1**. The decisions taken during the said meeting are summarized as below:

- i. In the absence of piezometric wells in & around the alleged areas, the District Collector-Raigad-Alibag is requested to extend the support for installation of piezometric wells preferably at upstream and downstream locations in the alleged areas for collection of groundwater samples for analysis of parameters of concern.
- ii. Soil samples shall be collected under the supervision Agriculture Dept., Govt. of Maharashtra, Raigad- Alibag. Analysis of soil samples for parameters of concern shall be carried-out at E(P)A & NABL approved laboratory. Analysis of groundwater samples for parameters of concern

shall be carried-out at the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974.

- iii. The joint committee opined that preliminary survey for collection of soil samples and groundwater samples etc. shall be carried-out preferably after two months of the post-monsoon season so as to obtain the representative soil & groundwater samples i.e. in order to identify the contamination of the soil & groundwater if any; in the alleged areas belonging to the Applicants due to the activities of the Respondent No. 1 i.e. Pen Municipal Council.

In view of the quantum of works to be completed by the way of collection of representative soil & groundwater samples etc. (preferably after post-monsoon), the joint committee humbly prays that the Hon'ble NGT may kindly grant extension of time period of three months i.e. three months w.e.f. the scheduled date of collection of soil & groundwater samples (i.e. from 3rd week of November, 2025), to the joint committee for submission of report in compliance with aforesaid order dated 27/06/2025.



प्रतिक भरणे / Pratik Bhanne
क्षेत्रीय निदेशक / Regional Director
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env't. Forest & Climate Change, Govt. Of India
सर्वे नं. ११०, हीराबाई धन्कुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

Minutes of the VC meeting convened on 15/10/2025 in compliance with the Hon'ble NGT order dated 27/06/2025 in OA. No. 88 of 2024 (WZ), Siddharth Ambaji Patil & Anr. Vs Pen Municipal Council & Ors. - reg.

NISHCHAL C < nischal.cpcb@nic.in >

Annexure-1

Thu, 16 Oct 2025 12:27:48 PM +0530

To "dcraigad"<dcraigad@gmail.com>,"rdcraigad"<rdcraigad@gmail.com>,"SDO pen"<sdopen2013@gmail.com>,"sroraigad2"<sroraigad2@mpcb.gov.in>

Cc "Pratik Bharne"<pratik.cpcb@gov.in>,"PRASOON GARGAVA" <prasoon.cpcb@nic.in>,"NGTZB, CPCB"<ngtzb.cpcb@gov.in>,"rorraigad" <rorraigad@mpcb.gov.in>,"jdair"<jdair@mpcb.gov.in>,"SHAIENDRA BANSAL" <shailendra.cpcb@gov.in>,"soilraigad"<soilraigad@gmail.com>

Sir/Madam,

This has reference to the trailing email communication. Please find attached herewith the copy of minutes of the VC meeting convened on 15/10/2025 in compliance with the Hon'ble NGT order dated 27/06/2025 in OA. No. 88 of 2024 (WZ), Siddharth Ambaji Patil & Anr. Vs Pen Municipal Council & Ors.for your kind information and needful.

Regards,

निश्चल सी. / Nishchal C.

वैज्ञानिक 'ई' / Scientist 'E'

केंद्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय - पुणे, महाराष्ट्र

Central Pollution Control Board, Regional Directorate - Pune, Maharashtra

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(M/o Environment, Forest & Climate Change, Govt. of India)

Mob: +91 97220 17220

==== Forwarded message =====

From: SHAIENDRA BANSAL <shailendra.cpcb@gov.in>

To: "sroraigad2"<sroraigad2@mpcb.gov.in>,"sdopen"<sdopen@gmail.com>

Cc: "rorraigad"<rorraigad@mpcb.gov.in>,"jdair"<jdair@mpcb.gov.in>,"Pratik Bharne" <pratik.cpcb@gov.in>,"NISHCHAL C"<nischal.cpcb@nic.in>,"PRASOON GARGAVA" <prasoon.cpcb@nic.in>,"NGTZB, CPCB"<ngtzb.cpcb@gov.in>

Date: Tue, 14 Oct 2025 11:33:17 +0530

Subject: माननीय एनजीटी के मामले ओए संख्या 88/2024 (डब्ल्यूजेड) "सिद्धार्थ अंबाजी पाटिल एवं अन्य बनाम पेन नगर परिषद एवं अन्य " में दिनांक 27/06/2025 के आदेश के अनुपालन के संबंध में वीडियो कॉन्फ्रेंसिंग बैठक/ VC Meeting Regarding compliance of the Hon'ble NGT order, dated 27/06/2025 in the matter in OA. No. 88 of 2024 (WZ): "Siddharth Ambaji Patil & Anr. Vs Pen Municipal Council & Ors."-reg.

==== Forwarded message =====

यह माननीय एनजीटी के मामले ओए संख्या 88/2024 (डब्ल्यूजेड) "सिद्धार्थ अंबाजी पाटिल एवं अन्य बनाम पेन नगर परिषद एवं अन्य " से संबंधित है। यह मामला प्रतिवादी संख्या 1, अर्थात् पेन नगर परिषद द्वारा अपने ठोस अपशिष्ट प्रसंस्करण संयंत्र से आवेदकों की निकटवर्ती कृषि भूमि पर ठोस अपशिष्ट, प्लास्टिक अपशिष्ट, सीएंडडी अपशिष्ट के अंधाधुंध डंपिंग से संबंधित है। दिनांक 30/04/2024 के पूर्व आदेश के अनुपालन में, संयुक्त समिति ने पूर्ववर्ती नोडल एजेंसी, अर्थात् एमपीसीबी के माध्यम से माननीय एनजीटी को अपनी रिपोर्ट प्रस्तुत की थी।

This has reference to the Hon'ble NGT matter in OA. No. 88 of 2024 (WZ): "Siddharth Ambaji Patil & Anr. Vs Pen Municipal Council & Ors." The matter is related to indiscriminate dumping of solid waste, plastic waste, C&D waste by the Respondent No. 1 i.e. Pen Municipal Council from its solid waste processing facility on the adjoining agricultural lands of the Applicants. In compliance to the earlier order, dated 30/04/2024 the joint committee had filed its report to the Hon'ble NGT through the earlier nodal agency i.e. MPCB.

माननीय एनजीटी (डब्ल्यूजेड) ने दिनांक 27/06/2025 के आदेश के तहत संयुक्त समिति को आवेदकों द्वारा उठाई गई आपत्तियों पर विचार करने का निर्देश दिया, अर्थात् सीपीसीबी दिशानिर्देश, 2022 के अनुसार प्रत्यक्ष और अप्रत्यक्ष नुकसान और संबंधित पर्यावरणीय क्षति लागत का आकलन करने का निर्देश दिया और समिति को बरसात के मौसम के समाप्त होने के बाद साइट का निरीक्षण करने और एक रिपोर्ट प्रस्तुत करने का निर्देश दिया। यह भी निर्देश दिया जाता है कि सीपीसीबी माननीय एनजीटी आदेश के अनुपालन के लिए नोडल एजेंसी है। माननीय एनजीटी (डब्ल्यूजेड) के दिनांक 27/06/2025 के आदेश की प्रति तत्काल संदर्भ के लिए संलग्न है।

The Hon'ble NGT (WZ) vide order dated 27/06/2025, directed the joint committee to consider the objections raised by the Applicants i.e. to assess the direct & indirect damages and associated environment damage cost as per the CPCB guidelines, 2022 and directed the committee to carry-out the site inspection after the rainy season is over and to submit a report. It is also directed that CPCB is the nodal agency for compliance of the Hon'ble NGT order. Copy of Hon'ble NGT (WZ) order dated 27/06/2025 is attached herewith for ready reference.

टेलीफोन पर चर्चा के दौरान यह पता चला है कि अक्टूबर, 2025 के पहले सप्ताह में बारिश समाप्त हो जाएगी। इस संबंध में, माननीय एनजीटी आदेश, दिनांक 27/06/2025 के अनुपालन और आगे की रणनीति पर चर्चा करने के लिए 15/10/2025 को सुबह 11:00 बजे एक वर्चुअल बैठक (वीसी) निर्धारित है। बैठक का एजेंडा सीपीसीबी दिशानिर्देश, 2022 के अनुसार प्रत्यक्ष एवं अप्रत्यक्ष क्षति और उससे संबंधित पर्यावरणीय क्षति लागत के आकलन पर विचार-विमर्श करना, मृदा नमूनाकरण एवं विश्लेषण हेतु एजेंसी की नियुक्ति सहित स्थल निरीक्षण की तिथि को अंतिम रूप देना और संबंधित मुद्दों पर विचार-विमर्श करना है।

It is gathered during telephonic discussion that rains are over during the first week of October, 2025. In this regard, a Virtual Meeting (VC) is scheduled on 15/10/2025 at 11:00 AM to discuss the way forward and compliance of the Hon'ble NGT order, dated 27/06/2025. Agenda of the meeting is to deliberate on the assessment of direct & indirect damages and associated environment damage cost as per the CPCB guidelines, 2022 and to finalize the date for site inspection, including engagement of agency for soil sampling & analysis and to deliberate on related issues.

आपसे अनुरोध है कि कृपया समिति के अन्य सदस्यों और संबंधित स्थानीय एजेंसियों/विभागों के साथ समन्वय स्थापित कर वीडियो कॉन्फ्रेंस बैठक में उनकी भागीदारी सुनिश्चित करें। यह भी अनुरोध है कि कृषि विभाग, महाराष्ट्र सरकार, रायगढ़-अलीबाग, जो मृदा नमूनाकरण एवं विश्लेषण हेतु संयुक्त समिति के साथ पहले भी जुड़े रहे हैं, को वीडियो कॉन्फ्रेंस बैठक में विचार-विमर्श हेतु आमंत्रित करें। बैठक का विवरण नीचे दिया गया है।

You are requested to kindly coordinate with other Committee members and concerned local agencies/departments to ensure their participation in the VC meeting. It is also requested to invite the Agriculture Dept., Government of Maharashtra, Raigad-Alibag, who had associated earlier with the joint committee for soil sampling & analysis to attend the VC meeting for deliberation. Details of the meeting is given below.

Join from the meeting link

<https://meet1611.webex.com/meet1611/j.php?MTID=m162d8d82241344b728eba96cc732a2ff>

Join by meeting number

Meeting number (access code): 2643 281 4190

Meeting password: qqG4Yniay83 (74449642 when dialing from a video system)

Join by phone

Use VoIP only

1160

सादर / Regards

शैलेन्द्र बंसल / Shailendra Bansal

सहायक विधि अधिकारी / Assistant law Officer

क्षेत्रीय निदेशालय, पुणे / Regional directorate, Pune

केंद्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board

1 Attachment(s)

Minutes of the Meeting_OA. N...

1 MB

**MINUTES OF THE MEETING OF THE COMMITTEE CONSTITUTED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA. NO. 88 OF 2024
(WZ), TITLED SIDDHARTH AMBAJI PATIL & ANR. VS PEN MUNICIPAL COUNCIL & ORS.**

The Hon'ble NGT in the aforesaid matter vide order dated 27/06/2025 considered the earlier report prepared by the joint committee comprising of Maharashtra Pollution Control Board (MPCB), the District Collector-Raigad, and Central Pollution Control Board (CPCB), which was filed in compliance to the earlier order of the Hon'ble NGT vide dated 30/04/2025. Also, the Hon'ble NGT considered the objections made by the Applicant's counsel to the aforesaid report of the joint committee. The objections raised by the Applicant's counsel are about that the joint committee has not assessed direct and indirect damages for estimating the environmental damage cost (EDC) as per the "General Framework for Imposing Environmental Damage Compensation", issued by CPCB in December, 2022. Copy of the said order dated 27/06/2025 of Hon'ble NGT is given at **Annexure-I**. The operative directions of the Hon'ble NGT to the aforesaid joint committee in brief are as follows;

- To submit the report of the objections raised by the Applicants i.e. to assess direct and indirect damages for estimating the environmental damage cost (EDC) as per the "General Framework for Imposing Environmental Damage Compensation", issued by CPCB in December, 2022.

Further, the Hon'ble NGT directed that the site inspection shall be conducted only when the rainy season is over, in order to identify the contamination of the soil in the alleged areas belonging to the Applicants.

In compliance to the aforesaid Hon'ble NGT order, the earlier constituted three-member joint committee comprising of Maharashtra Pollution Control Board (MPCB), the District Collector-Raigad, and Central Pollution Control Board (CPCB), convened its meeting through video conference on 15/10/2025. The joint committee earlier had engaged Agriculture Dept., Govt. of Maharashtra, Raigad-Alibag for collection & analysis of soil samples from the alleged areas belonging to the Applicants. Accordingly, the Agriculture Dept., Govt. of Maharashtra, Raigad-Alibag was also invited to participate in the meeting. List of participants present in the aforesaid joint committee meeting is given at **Annexure-II**.

Representative from CPCB, Regional Directorate-Pune, welcomed the members of the joint committee and invitee participants. He briefed that agenda of the meeting has already been circulated to all members of the committee. He briefed about the operative directions of the Hon'ble NGT and way forward for compliance of the said order i.e. to carry-out a preliminary survey for collection & analysis of soil samples and groundwater

samples etc. to assess the direct and indirect damages for estimating the EDC if any; as per the “General Framework for Imposing Environmental Damage Compensation”, issued by CPCB in December, 2022. Further, mentioned that the no. of samples and analysis of parameters of concern for soil, ground water quality monitoring etc. shall be decided and intimated in due course of time.

Representative from MPCB, Regional Office-Raigad expressed that they don't have infrastructure facility to analyze the soil samples. Also, informed that no bore wells/ piezometric wells are located in & around the alleged areas. Representative from District Collector, informed to the joint committee that apparently rains have stopped w.e.f. 1st week of October, 2025.

The joint committee relied on the rainfall statement available in the India Meteorological Department for the month of October, 2025¹, based on which it is observed that rainfall had occurred up to 6th October, 2025 in Pen, Dist. Raigad. As per the said rainfall statement of October, 2025 (data up to 12/10/2025), total rainfall occurred in Pen, Dist. Raigad is 59 mm. Further, based on the Circle-wise rainfall data for Raigad District of Konkan Division (as on 15/10/2025) total rainfall occurred w.e.f. June, 2025 to September, 2025 in Pen, Dist. Raigad is 2,998 mm against the taluka normal rainfall of 2,714.2 mm (110.5% to Normal i.e. actual amount of rainfall received is 10.5% more than the average (normal) rainfall for a specific region and time period). Copy of the Circle-wise rainfall data for Raigad District of Konkan Division (as on 15/10/2025) received from Sub Divisional Office, Pen, dated 16/10/2025 is given at **Annexure-III**.

Representative from Agriculture Dept., Govt. of Maharashtra, Raigad-Alibag expressed that they have the infrastructure facility to analyze parameters viz. pH, electrical conductivity, organic carbon, nitrogen, phosphorous, potassium, sodium, physical properties (coarse sand, clay, silt, fine sand, moisture, water holding capacity, density etc.), and micro nutrients (copper, iron, zinc and manganese) and doesn't have the infrastructure facility for analysis of other major heavy metals of concern viz. (total chromium, cadmium, copper, lead, nickle, zinc, and mercury etc.). Further, he expressed that soil samples should be collected for analysis only after the post-monsoon season preferably during 3rd week of November, 2025 onwards in order to get the representative samples including groundwater.

¹ https://mausam.imd.gov.in/mumbai/mcdata/state_rain.pdf

Decisions:

After detailed discussions, following decisions were taken by the committee:

- i. In the absence of piezometric wells in & around the alleged areas, the District Collector-Raigad is requested to extend the support for installation of piezometric wells preferably at upstream and downstream locations in the alleged areas in order to collect groundwater samples for analysis of parameters of concern. The upstream and downstream locations shall be identified & communicated in due course of time based on the ground water flow direction in the alleged areas.
- ii. Soil samples shall be collected under the supervision Agriculture Dept., Govt. of Maharashtra, Raigad-Alibag and analysis of soil samples for parameters of concern shall be carried-out at the E(P)A & NABL approved laboratory. MPCB to identify the E(P)A & NABL approved laboratory, coordinate & also facilitate for analysis of soil samples.
- iii. Analysis of groundwater samples for parameters of concern shall be carried-out at the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Central or Regional Laboratory.
- iv. The joint committee opined that preliminary survey for collection of soil samples and groundwater samples etc. shall be carried-out preferably after two months of post-monsoon season in order to obtain the representative soil & groundwater samples i.e. in order to identify the contamination of the soil & groundwater if any; in the alleged areas due to the activities of the Respondent No. 1 i.e. Pen Municipal Council. In the meantime, preparatory activities for identification & installation of piezometric wells and other activities shall be carried-out.
In view of the above, the joint committee collectively opined that a prayer may be made to the Hon'ble NGT to grant extension of time period of three months to the joint committee for submitting its report in compliance with aforesaid order dated 27/06/2025.

The meeting ended with vote of thanks.

Item No.11

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO. 88 of 2024 (WZ)

Siddharth Ambaji Patil & Anr.

.....**Applicant**

Versus

Pen Municipal Council & Ors.

.....**Respondents**

Date of hearing: 27.06.2025

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicants : Mr. Zaman Ali, Advocate along with Applicant No.1

Respondents : Mr. Preshit Surve, Advocate for R-1/Pen Municipal Council
Ms. Manasi Joshi, Advocate for R-2 and R-3 – MPCB
Mr. Aniruddha Kulkarni, Advocate for R-5/Environment Deptt.
R-6/Urban Development Deptt and R-7/CPCB
Mr. A.J. Pathak, Advocate for R-8/Central Ground Water Board

ORDER

1. From the side of the applicants, learned counsel Mr. Zaman Ali has appeared along with applicant No.1.
2. Today, this application is listed for final argument. But before we proceed to hear the final arguments, learned counsel for the applicants has raised an issue that this Tribunal should first consider the Joint Committee report because the same suffers from various infirmities. It is submitted that several components have not been taken into consideration by the Joint Committee, which are very essential in this regard. Learned counsel drew our attention to the Joint Committee report filed in November, 2024, annexed at pages 436

to 553 of the paper-book and at page 448, it is recorded that in October, 2016, prominent dumping of solid waste was noticed at Survey No.156, which is a site of solid waste processing facility of Pen Municipal Council. In the said year, the solid waste dumped at Survey No.156 has slightly entered into Survey No.157, belonged to the applicants and spread upto Survey No.158, which too belong to the applicants. These two survey numbers are agricultural lands where paddy crops are shown to have grown during the period from 2003-2004 to 2020-21. Further it is mentioned in this report that Pen Municipal Council had obtained authorization under Solid Waste Management Rules, 2016, which expired on 31.12.2023 and that respondent No.1 Council has commissioned and operated the plant without Consent to Establish and Consent to Operate. The contamination of soil contained ferrous and non-ferrous material, which was segregated as by-product may fall under the category of hazardous or other waste as per the Hazardous Waste Management Rules, 2016. A small lined leachate collection pit of reported capacity of 60 m³ is also provided for collection of leachate generated during processing of solid waste, but no adequate treatment facility is provided for leachate and the leachate is being discharged outside the premises without any treatment, into Survey No.157 and 158 through a small opening/nalah. All this has contaminated the said land as well as water of the applicants' land.

3. At this stage, learned counsel for the applicants was directed to point out as to what are the infirmities from which this report suffers from. He drew our attention to the "General Framework for Imposing

Environmental Damage Compensation”, issued by CPCB in December, 2022, which is annexed at pages 175 to 212 of the paper-book and pointed out therein at point Nos.1.2.1 and 1.2.2, relating to Direct Damages and Indirect Damages, respectively and at point No.1.3, Scope of EDC and Standard Flow Model for estimating EDC is provided. Point No.1.3.3 is related to identification of direct and indirect EDC liabilities, in which it is recorded that direct liabilities will be applicable for assessment and restoration. Direct liabilities include soil and sediment contamination, groundwater contamination, contamination of surface bodies and damages to eco-systems. Indirect damages would include, amongst others, damages to private property, local claims including cost of restoration on account of any harm or damage to environment including pollution of soil, air, water, land and eco-systems.

4. Having drawn our attention to above, it is submitted by the learned counsel that the Joint Committee report has not taken into consideration any of these facts i.e. direct and indirect EDC liabilities and it has submitted its report cursorily. Learned counsel has also drawn our attention to the checklists of directly impacted environmental components and checklist – applicable compensations for indirect impacts, which are annexed with these guidelines/framework as Appendix-II and Appendix-III, respectively.

5. Learned counsel Mr. Aniruddha Kulkarni, representing CPCB did acknowledge that it was the responsibility of CPCB, which was one of the members of the Joint Committee to work out EDC as per the guidelines, which have been issued by the CPCB in December, 2022,

cited above and undertakes that this would be done within four weeks and that he would submit a detailed report in this regard.

6. Till now, the MPCB was the nodal agency of the Joint Committee, but now onwards, the Joint Committee would be headed by the CPCB and the report of the objections raised by the applicants shall be submitted by the CPCB after the rains are over and the site inspection shall be conducted only when the rainy season is over, because the contamination of the soil would be possible to be identified only when there are no rains. The report of the Joint Committee shall be submitted by the CPCB before the next date.

7. Put up this matter for further consideration on 04.11.2025.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

June 27, 2025

ORIGINAL APPLICATION NO.88 OF 2024 (WZ)

npj

S. no.	Name of the participants	Department
1.	Ms. Rutuja Bhalerao, Sub-Regional Officer	MPCB, Raigad-2
2.	Shri Pravin Pawar, Sub Divisional Magistrate, Pen, as representative of District Collector, Raigad-Alibag	Sub Divisional Magistrate, Govt. of Maharashtra, Raigad-Alibag
3.	Shri Nishchal C., Scientist 'E'	CPCB, Regional Directorate - Pune
4.	Shri Shailendra Bansal, Asst. Law Officer	CPCB, Regional Directorate - Pune
5.	Shri Rushikesh Waykule, District Soil Testing Officer	Agriculture Dept., Govt. of Maharashtra, Raigad-Alibag

Circlewise rainfall data of Raigad district as on 15 October 2025

SDO PEN <sdopen2013@gmail.com >

Thu, 16 Oct 2025 12:02:40 PM +0530

To "nischal.cpcb"<nischal.cpcb@nic.in>

In yesterday's meeting as per our discussion I have herewith attached the data of circlewise rainfall data of Raigad district as on 15 th October 2025

Regards
Pravin Pawar
SDO Pen

1 Attachment(s)

Circles_wise_rainfall_for_distri...

119.6 KB

Rainfall Recording & Analysis

Circles wise rainfall for district **Raigadh** of division **Konkan** (as on 15-10-2025)

Generated At: 15-October-2025 01:11 PM (Rainfall in mm)

Sr	Circles/Taluka	Jun-Jul-Aug-Sept			Oct					Jun Onwards		
		Taluka Normal Rainfall	Actual Rainfall	% To Normal	Taluka Normal Rainfall	Till Previous Day	On Day of Report	Progressive Total	% To Normal	Taluka Normal Rainfall	Actual Rainfall	% To Normal
1	Alibag	2128.5	2344.8	110.2	41.1	29.7	0.0	29.7	72.3	2169.6	2374.5	109.4
2	Poynad	2128.5	2536.8	119.2	41.1	39.1	0.0	39.1	95.1	2169.6	2575.9	118.7
3	Kihim	2128.5	2338.7	109.9	41.1	24.3	0.0	24.3	59.1	2169.6	2363.0	108.9
4	Saral	2128.5	2249.6	105.7	41.1	20.7	0.0	20.7	50.4	2169.6	2270.3	104.6
5	Chari	2128.5	2505.5	117.7	41.1	30.6	0.0	30.6	74.5	2169.6	2536.1	116.9
6	Chaul	2128.5	2323.0	109.1	41.1	46.5	0.0	46.5	113.1	2169.6	2369.5	109.2
7	Ramraj	2128.5	2350.0	110.4	41.1	45.7	0.0	45.7	111.2	2169.6	2395.7	110.4
8	Nagaon	2128.5	2328.0	109.4	41.1	39.0	0.0	39.0	94.9	2169.6	2367.0	109.1
	Alibag	2128.5	2372.9	111.5	41.1	34.6	0.0	34.6	84.1	2169.6	2407.5	111.0
1	Panvel	2685.8	2506.4	93.3	48.0	10.5	0.0	10.5	21.9	2733.8	2516.9	92.1
2	Poyanje	2685.8	2503.8	93.2	48.0	9.3	-	-	-	2733.8	2503.8	91.6
3	Owale	2685.8	2441.0	90.9	48.0	9.8	0.0	9.8	20.4	2733.8	2450.8	89.6
4	Karnala	2685.8	2435.5	90.7	48.0	9.8	0.0	9.8	20.4	2733.8	2445.3	89.4
5	Taloje	2685.8	2657.9	99.0	48.0	15.9	0.0	15.9	33.1	2733.8	2673.8	97.8
6	Morabe	2685.8	2406.2	89.6	48.0	9.8	0.0	9.8	20.4	2733.8	2416.0	88.4
7	Nere	2685.8	2517.4	93.7	48.0	9.8	0.0	9.8	20.4	2733.8	2527.2	92.4
	Panvel	2685.8	2495.8	92.9	48.0	10.6	0.0	10.6	22.1	2733.8	2506.4	91.7
1	Karjat	3258.6	2916.4	89.5	48.9	29.7	0.0	29.7	60.7	3307.5	2946.1	89.1
2	Neral	3258.6	2538.5	77.9	48.9	59.1	-	-	-	3307.5	2538.5	76.7
3	Kadav	3258.6	2201.7	67.6	48.9	65.8	0.0	65.8	134.6	3307.5	2267.5	68.6
4	Kalamb	3258.6	2258.8	69.3	48.9	66.9	-	-	-	3307.5	2258.8	68.3
5	Kashele	3258.6	2187.1	67.1	48.9	97.7	-	-	-	3307.5	2187.1	66.1
6	Chinchwali	3258.6	2476.1	76.0	48.9	61.9	0.0	61.9	126.6	3307.5	2538.0	76.7
7	Pathraj	3258.6	2316.3	71.1	48.9	75.8	0.0	75.8	155.0	3307.5	2392.1	72.3

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		Taluka Normal Rainfall	Actual Rainfall	% To Normal	Taluka Normal Rainfall	Till Previous Day	On Day of Report	Progressive Total	% To Normal	Taluka Normal Rainfall	Actual Rainfall	% To Normal
	Karjat	3258.6	2413.6	74.1	48.9	65.3	0.0	65.3	133.5	3307.5	2478.9	74.9
1	Chouk	3285.5	3124.5	95.1	66.6	9.5	0.0	9.5	14.3	3352.1	3134.0	93.5
2	Wavoshi	3285.5	3459.2	105.3	66.6	14.1	0.0	14.1	21.2	3352.1	3473.3	103.6
3	Khopoli	3285.5	2629.8	80.0	66.6	21.7	0.0	21.7	32.6	3352.1	2651.5	79.1
4	Vasambe	3285.5	2609.9	79.4	66.6	10.8	0.0	10.8	16.2	3352.1	2620.7	78.2
	Khalapur	3285.5	2957.5	90.0	66.6	14.1	0.0	14.1	21.2	3352.1	2971.6	88.6
1	Uran	2041.3	2501.5	122.5	23.3	18.2	0.0	18.2	78.1	2064.6	2519.7	122.0
2	Koprolu	2041.3	2367.9	116.0	23.3	17.4	0.0	17.4	74.7	2064.6	2385.3	115.5
3	Jasai	2041.3	2292.3	112.3	23.3	12.8	0.3	13.1	56.2	2064.6	2305.4	111.7
	Uran	2041.3	2386.5	116.9	23.3	16.1	0.1	16.2	69.4	2064.6	2402.7	116.4
1	Pali	3548.4	2995.7	84.4	62.5	33.4	0.0	33.4	53.4	3610.9	3029.1	83.9
2	Aatone	3548.4	2578.6	72.7	62.5	26.3	0.0	26.3	42.1	3610.9	2604.9	72.1
3	Jambulpada	3548.4	3039.3	85.7	62.5	17.7	0.0	17.7	28.3	3610.9	3057.0	84.7
	Sudhagad	3548.4	2871.0	80.9	62.5	25.8	0.0	25.8	41.3	3610.9	2896.8	80.2
1	Pen	2714.2	2998.0	110.5	50.3	15.6	0.0	15.6	31.0	2764.5	3013.6	109.0
2	Hamarapur	2714.2	2568.9	94.6	50.3	15.8	0.0	15.8	31.4	2764.5	2584.7	93.5
3	Washi	2714.2	2588.5	95.4	50.3	24.7	0.0	24.7	49.1	2764.5	2613.2	94.5
4	Kasu	2714.2	2600.5	95.8	50.3	31.3	0.0	31.3	62.2	2764.5	2631.8	95.2
5	Kamarli	2714.2	3045.0	112.2	50.3	14.6	0.0	14.6	29.0	2764.5	3059.6	110.7
	Pen	2714.2	2759.7	101.7	50.3	20.4	0.0	20.4	40.6	2764.5	2780.1	100.6
1	Mahad	3257.1	2603.4	79.9	53.5	48.5	0.0	48.5	90.7	3310.6	2651.9	80.1
2	Birwadi	3257.1	2686.3	82.5	53.5	50.4	0.0	50.4	94.2	3310.6	2736.7	82.7
3	Karanjwadi	3257.1	2838.4	87.1	53.5	53.0	0.0	53.0	99.1	3310.6	2891.4	87.3
4	Nate	3257.1	2641.6	81.1	53.5	44.7	0.0	44.7	83.6	3310.6	2686.3	81.1
5	Kharwali	3257.1	2658.6	81.6	53.5	50.9	-	-	-	3310.6	2658.6	80.3
6	Tudil	3257.1	2745.8	84.3	53.5	28.4	0.0	28.4	53.1	3310.6	2774.2	83.8
7	Manghrun	3257.1	2767.2	85.0	53.5	80.0	0.0	80.0	149.5	3310.6	2847.2	86.0
	Mahad	3257.1	2706.0	83.1	53.5	50.7	0.0	50.7	94.7	3310.6	2756.7	83.3
1	Mangaon	3185.3	2590.5	81.3	67.6	33.4	0.0	33.4	49.4	3252.9	2623.9	80.7
2	Indapur	3185.3	2354.8	73.9	67.6	31.0	0.0	31.0	45.9	3252.9	2385.8	73.3
3	Goregaon	3185.3	2723.1	85.5	67.6	46.8	0.0	46.8	69.2	3252.9	2769.9	85.2

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		Taluka Normal Rainfall	Actual Rainfall	% To Normal	Taluka Normal Rainfall	Till Previous Day	On Day of Report	Progressive Total	% To Normal	Taluka Normal Rainfall	Actual Rainfall	% To Normal
4	Lonere	3185.3	2574.5	80.8	67.6	48.9	0.0	48.9	72.3	3252.9	2623.4	80.6
5	Nizampur	3185.3	2556.7	80.3	67.6	31.6	0.0	31.6	46.7	3252.9	2588.3	79.6
	Mangaon	3185.3	2559.6	80.4	67.6	38.4	0.0	38.4	56.8	3252.9	2598.0	79.9
1	Roha	3172.2	3078.1	97.0	48.7	54.3	0.0	54.3	111.5	3220.9	3132.4	97.3
2	Nagothane	3172.2	2661.1	83.9	48.7	52.7	0.0	52.7	108.2	3220.9	2713.8	84.3
3	Chanera	3172.2	2515.3	79.3	48.7	48.8	0.0	48.8	100.2	3220.9	2564.1	79.6
4	Kolad	3172.2	3621.1	114.2	48.7	49.0	0.0	49.0	100.6	3220.9	3670.1	113.9
5	Ghosale	3172.2	2985.1	94.1	48.7	48.1	0.0	48.1	98.8	3220.9	3033.2	94.2
	Roha	3172.2	2971.9	93.7	48.7	50.6	0.0	50.6	103.9	3220.9	3022.5	93.8
1	Poladpur	3481.9	2615.5	75.1	66.4	51.3	0.0	51.3	77.3	3548.3	2666.8	75.2
2	Kondvi	3481.9	2496.4	71.7	66.4	49.7	0.0	49.7	74.8	3548.3	2546.1	71.8
3	Wakan	3481.9	2491.6	71.6	66.4	49.2	0.0	49.2	74.1	3548.3	2540.8	71.6
	Poladpur	3481.9	2534.7	72.8	66.4	50.1	0.0	50.1	75.5	3548.3	2584.8	72.8
1	Murud	2315.2	2490.1	107.6	41.3	43.7	0.0	43.7	105.8	2356.5	2533.8	107.5
2	Nandgaon	2315.2	2595.5	112.1	41.3	85.7	0.0	85.7	207.5	2356.5	2681.2	113.8
3	Borli	2315.2	2313.0	99.9	41.3	47.9	0.0	47.9	116.0	2356.5	2360.9	100.2
	Murud	2315.2	2466.4	106.5	41.3	59.1	0.0	59.1	143.0	2356.5	2525.5	107.2
1	Shriwardhan	2622.4	2674.6	102.0	43.1	110.0	0.0	110.0	255.2	2665.5	2784.6	104.5
2	Walvati	2622.4	2664.3	101.6	43.1	100.2	0.0	100.2	232.5	2665.5	2764.5	103.7
3	Borlipanchatan	2622.4	2081.2	79.4	43.1	65.7	0.0	65.7	152.4	2665.5	2146.9	80.5
	Shriwardhan	2622.4	2473.1	94.3	43.1	92.0	0.0	92.0	213.4	2665.5	2565.1	96.2
1	Mhasala	3310.2	3039.3	91.8	43.5	55.0	0.0	55.0	126.4	3353.7	3094.3	92.3
2	Khamgaon	3310.2	3414.1	103.1	43.5	66.9	-	-	-	3353.7	3414.1	101.8
3	Mendali	3310.2	2847.9	86.0	43.5	55.7	0.0	55.7	128.0	3353.7	2903.6	86.6
	Mahasala	3310.2	3100.8	93.7	43.5	59.1	0.0	59.1	135.9	3353.7	3159.9	94.2
1	Tala	3343.7	3044.2	91.0	54.7	48.2	0.0	48.2	88.1	3398.4	3092.4	91.0
2	Sonsade	3343.7	3169.2	94.8	54.7	42.6	0.0	42.6	77.9	3398.4	3211.8	94.5
	Tala	3343.7	3109.9	93.0	54.7	45.5	0.0	45.5	83.2	3398.4	3155.4	92.8
	District-Raigadh	3148.6	2636.6	83.7	51.7	40.8	0.0	40.8	78.9	3200.3	2677.4	83.7
	Division-Konkan	2868.1	2766.4	96.5	52.5	40.7	0.0	40.7	77.5	2920.6	2807.1	96.1

* The data subject to change within 3 days due to late reception of data and/or it is will adopted from the nearest circle in the case of missing data.